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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

**Original Application No. 1639 of 2005.**

Allahabad, this the 11th day of November, 2008.

**Hon'ble Mr. A.K. Gaur, J.M.  
Hon'ble Mrs. Manjulika Gautam, A.M.**

Sobak Singh Thakur, Aged about 54 years, S/o late Sri Karan Singh, R/o Mohalla Rani-pura, Post Talbehat, District Lalitpur, U.P. working as Head Train Ticket Examiner, N.C.R., Jhansi.

.....Applicant.

By Advocate : Sri A.K. Dave.

**Versus**

1. Union of India through the General Manager, N.C.R., Allahabad.
2. The Chief Commercial Manager, N.C.R., Allahabad.
3. The D.R.M. N.C.R., Jhansi.

.....Respondents.

By Advocate : Shri A. Tripathi.

**O R D E R**

**BY A.K. GAUR, MEMBER-J**

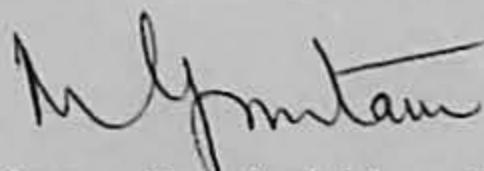
We have heard Sri A.K. Dave, learned counsel for the applicant and Sri A. Tripathi, learned counsel for respondents.

2. At the outset, the learned counsel for the applicant submitted that the Revision Petition against the order of the appellate authority is pending before the Revisionary Authority and the same has not yet been disposed of.
3. After hearing the counsel for the parties, we are fully satisfied that the grievance of the applicant might be redressed in case a direction is given to the Revisionary authority to consider and decide the pending Revision petition of the

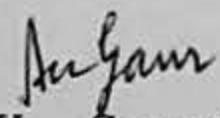
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applicant by passing a reasoned and speaking order within the stipulated period of time.

4. We accordingly dispose of this O.A. with direction to the Revisionary authority to consider and decide the pending Revision petition of the applicant in the light of the provisions of Vigilance Manual, by passing a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of copy of this order. The decision so taken shall be communicated to the applicant forthwith. While deciding Revision Petition of the applicant, the O.A. maybe treated as a part of Revision Petition. No costs.



{Mrs. Manjulika Gautam}  
MEMBER-A



{A.K. Gaur}  
MEMBER-J

Girish/-